THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(*through web-based video conferencing platform*)

Item 15
CP(IB) NO.394/Chd/Pb/2019

Under Section 9 of the IBC, 2016

In the matter of:-
Sardar Trading Co. …Petitioner

Versus

Amarprakash Rice Exports Pvt. Ltd. …Respondent

Present through Video Conferencing:
Mr. Varun Garg, Advocate for the Petitioner
Mr. Viren Sharma, Advocate, for the Resolution Profession of the Corporate Debtor

At the outset, Mr. Viren Sharma, learned counsel representing Resolution Professional of Amarprakash Rice Exports Pvt. Ltd. appears and submits that CIRP against the respondent/corporate debtor has already been initiated vide order dated 24.06.2022 passed by this Bench in ***CP(IB) No.169/Chd/Pb/2021; Raj Kumar Singla versus Amarprakash Rice Exports Pvt. Ltd.***

In the circumstances, it is stated by learned counsel for the petitioner that he may be permitted to withdraw the instant petition with liberty to prefer the claim before the Resolution Professional.

Keeping in view the facts and circumstances and in view of the statement made by learned counsel for the petitioner, the present petition is dismissed as withdrawn and the petitioner is at liberty to prefer the claim before the Resolution Professional, in accordance with law.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

July 06, 2022
MK